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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 388 OF 2013
CUTTACK, THIS THE 27TH DAY OF JUNE, 2013

CORAM :

**HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)**

Nakula Kumar Bhuyan,
aged about 37 years,
Son of Late Golekha Bhuyan,
At/Po : Chandra Sekhar Prasad,
P.S.: Dhenkanal Sadar, Dist-Dhenkanal
At present working as Casual Worker,
Kapileswar Mahadev Temple, Kamakshya Nagar,
At./P.O.-Kamakshya Nagar, Dist- Dhenkanal,
Office of the Conservation Assistant
Archaeological Survey of India,
Dhenkanal Sub-Circle, Dhenkanal

...Applicant

By the Advocate(s) - M/s- R. Bahal, K. Mohanty,

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Union of India represented through

1. Secretary,
Ministry of Culture,
Government of India,
Shastri Bhawan,
New Delhi-110001.
2. Director General,
Archaeological Survey of India,
Janpath, New Delhi-110001.
3. Superintending Archaeologist,
Archaeological Survey of India,
Block-VI, Toshali Apartment,
Satya Nagar, Bhubaneswar-7.
4. Office of the Conservation Assistant,
Archaeological Survey of India,
Dhenkanal Sub-Circle,
Baji Chowk Housing Board Colony,
Plot No.L/73, Dist-Dhenkanal.

... Respondents

By the Advocate(s) - D.K. Behera

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O R D E R (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Ms. R.Bahal, Ld. Counsel for the applicant, and Mr. D.K.Behera, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondent Nos. 1 to 4, on whom a copy of this O.A. has already been served.

2. The applicant, who is at present working as Casual Worker (under 1/30th Pay) at Kapileswar Mahadev Temple, Kamakshya Nagar since 20.09.2008 has prayed for regularization of his service under Group-D post under physically handicapped category. Ms. Bahal, Ld. Counsel for the applicant, submitted that as per information obtained under RTI, one post is still lying vacant under physically handicapped category (Monument Attendant) and the applicant may be considered favourably by the Respondent No.2, i.e. to whom representation has been made by the applicant on 29.01.2013.

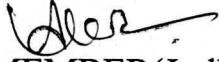
3. Taking into account the submissions made by Ms. Bahal, Ld. Counsel for the applicant, without entering into the merits of this case, we dispose of this O.A. at the stage of admission itself by directing Respondent No.2, to whom representation has been made on 21.01.2013, to consider the said representation as per extant rules and regulations, if it is still pending, and communicate the result thereof to the applicant by way of reasoned and speaking order within 60 days from the date of receipt of copy of this order.

4. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.

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5. Copy of this order along with paper book be sent to Respondent No. 2 at the cost of the applicant, for which Ms. Bahal, Ld. Counsel for the applicant undertakes to file the postal requisites by 01.07.2013.


MEMBER (Admn.)


MEMBER (Judl.)

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